



By Speed Post

Office of Central Public Information Office
Email: cpio_ho@sebi.gov.in

CPIO/VP/CIC-Compliance/2026-27/ 17390
June 30, 2026

Shri Nitin Goel,
143, Jolly Maker Chambers Two,
14th Floor, Nariman Point,
Mumbai: - 400201

Sir,

Sub: Compliance of CIC order dated 18.06.2026 in the appeal filed by Mr Nitin Goel Vs CPIO, SEBI- File No. CIC/SEBIH/A/2025/104405

1. This is with reference to the CIC Order dated 18.06.2026 with regard to your appeal pertaining to your application dated 27.08.2024.
2. In this regard, the Hon'ble CIC vide the aforesaid order directed the CPIO, SEBI, to provide a revised reply within three weeks from the date of receipt of the order. In this regard, our reply is as follows:

Reply to query no. B of the RTI application:

The copy of the email dated 28.08.2024 and the office note dated 05.09.2026 are enclosed as **Annexure Nos. 1 and 2**, respectively.

Your faithfully,

D Sura Reddy

Copy to:

Hon'ble Information Commissioner, Shri Surendra Singh Meena — 17392
Central Information Commission,
Baba Gagnath Marg, Mumirka, New Delhi -110067

From:
Sent: 29/08/2024 10:23
To:
Subject: FW: RTI APPLICATION OF SHRI NITIN GOEL
Attachments: 1108 - Nitin Goel (00193).pdf

From:
Sent: 29/08/2024 09:50
To:
Cc:
Subject: FW: RTI APPLICATION OF SHRI NITIN GOEL

Ma'am,

Please refer the enclosed RTI application. Since the queries pertain to KYC norms, the mail is being forwarded to FATF division for necessary action.

Regards

MIRSD – SEC 2

From:
Sent: 28/08/2024 4:53 PM
To:
Cc:

Subject: Fwd: RTI APPLICATION OF SHRI NITIN GOEL

Dear sir / Madam

Captioned RTI is forwarded herewith for your information and necessary action.

Regs

Sent from Android device

----- Forwarded message -----

From:
Date: 28 Aug 2024 16:45
Subject: RTI APPLICATION OF SHRI NITIN GOEL
To:
Cc:

Sir/Madam, महोदय/महोदया,

SHRI NITIN GOEL (01108 dated 28/08/2024) has sought information under the provisions of the RTI Act, 2005.

The RTI applications are being referred to **MIRSD** for response within 7 days.

संबंधित प्रभाग / विभाग हमें कृपया 3 तीनों के भीतर सूचित कर दें, यदि -

- i. सूचना का अधिकार अधिनियम, 2005 की धारा 6(3) के तहत आवेदन को अंतरित (ट्रांसफर) किया जाना अपेक्षित हो, या
- ii. पर व्यक्ति (थर्ड पार्टी) से संबंधित सूचना हेतु सूचना का अधिकार अधिनियम, 2005 की धारा 11(1) के अनुसार पालन करना अपेक्षित हो, या
- iii. सूचना के अधिकार के तहत पूछा गया प्रश्न/पूछे गए प्रश्न अथवा पूछे गए प्रश्न/पूछे गए प्रश्नों का कुछ हिस्सा संबंधित प्रभाग / विभाग से संबंधित न हो।

The Division/ Department is requested to notify us within 3 days if:

- i. the application is required to be transferred under section 6 (3) of the RTI Act or
- ii. compliance is required as per section 11 (1) of the RTI Act for third party information, or
- iii. full/part of the RTI queries does not pertain to the Division/ Department

सूचना के अधिकार के तहत किया गया यह आवेदन सूचना का अधिकार अधिनियम, 2005 की धारा 5(4) एवं 5(5) के तहत आपको भिजवाया जा रहा है, जिनके तहत केन्द्रीय लोक सूचना अधिकारी को ऐसे किसी अन्य अधिकारी की सहायता लेने का अधिकार प्रदान किया गया है, जिसकी सहायता लेना वह अपने कृत्यों के निर्वहन हेतु सही और जरूरी समझे। जिस अधिकारी की सहायता ली जा रही हो वह केन्द्रीय लोक सूचना अधिकारी को पूरी-पूरी सहायता प्रदान करेगा, और यदि इस अधिनियम के प्रावधानों का कोई उल्लंघन होता है, तो ऐसे अन्य अधिकारी को केन्द्रीय लोक सूचना अधिकारी माना जाएगा।

This RTI is forwarded under Section 5 (4) and 5 (5) of the RTI Act, 2005 which empowers The Central Public Information Officer ("CPIO") to seek the assistance of any other officer as he or she considers it necessary for the proper discharge of his duties. The officer whose assistance has been sought, shall render all assistance to the CPIO and for the purposes of any contravention of the provisions of this Act, such other officer shall be treated as a CPIO.

सक्षम प्राधिकारी, जिनके संबंध में उल्लेख DoP के अध्याय-V की सारणी C-6 में किया गया है, से मंजूरी लेने के बाद जानकारी / टिप्पणियाँ केन्द्रीय लोक सूचना अधिकारी के कार्यालय को दी जा सकती हैं / सूचित की जा सकती हैं।

The information/comments after approval of the competent authority, as mentioned under Chapter V - Table C-6 of the DoP, may be provided to the Office of CPIO

With warm regards,

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भारतीय प्रतिभूति और विनियम बोर्ड
Securities and Exchange Board of India

बाजार मध्यवर्ती विनियमन एवं पर्यवेक्षण विभाग - एफएटीएफ प्रभाग

Market Intermediaries Regulation and Supervision Department – FATF Division

MIRSD/SECFATF/P/ON/2024/36319

Subject: RTI Application CCC/RTI/23/2024-25 of Mr Nitin Goel

1. MIRSD-FATF, vide email dated August 29, 2024, is in receipt of an RTI Application CCC/RTI/23/2024-25 under the RTI Act 2005 (Flag A).

2. The applicant's query and our response are as under:

Subject matter of information: SEBI Rules Reg Depository regulation regarding KYC document required for Permanent address and Local /Correspondence address.

A-1) Copy of SEBI Regulations regarding the subject

A-2) Copy of NSDL and CDSL Regulations regarding the subject.

Reply to A1)

SEBI Master Circular on KYC in Securities Market inter-alia stating KYC document required may please be referred. The said master circular is available at: <https://www.sebi.gov.in/legal/master-circulars/oct-2023/master-circular-on-know-your-client-kyc-norms-for-the-securities-market-77945.html>

Reply to A2)

The query does not pertain to SEBI and hence, the information sought is not available with SEBI.

B) Please also supply us copy of Files Notes, Process and Order Sheet on dealing with this present RTI Application.

Reply to B)

The information sought by you pertains to the internal functioning of SEBI and relates to the systems and procedures followed at SEBI. Further, the said information is strategic in nature. In view of the same, the information sought by you is exempt u/s 8(1)(a) of the RTI Act, 2005.

Submitted for approval please.

AM ()
September 05, 2024

DGM ()

06/09/2024

06/09/2024
Please

Vertical Head - GM ()

1) We may request MIRSD-RAC to forward the replies to UCP20.

06/09/2024

1) M1. /

R. on 06/09/24
के.सी. गुप्ता
(CPIO)

9/9

6/9/24

came.